

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 434/GT/2014

Subject : Approval of tariff of Jaypee Karcham Wangtoo Hydroelectric Project for the period 2014-19

Date of Hearing : 13.1.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Jaiprakash Power Ventures Limited

Respondents : PTC India Limited & 6 Others

Parties present : Shri Vishal Gupta, Advocate, JPVL
Shri Kapil Ahuja, JPVL
Shri Sanjeev K. Goel, JPVL
Shri Ravi Prakash, Advocate, PTC
Ms. Puja Priyadarshini, PTC
Ms. Mandakini Ghosh, Advocate, HPGCL, PSPCL
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Poorva Saigal, Advocate, Discoms of Rajasthan

Record of Proceedings

This petition has been filed by the petitioner, Jaiprakash Power Ventures Limited (JPVL) for determination of tariff of Jaypee Karcham Wangtoo Hydroelectric Project (the generating station) for the period 2014-19, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. During the hearing, the learned counsels appearing for the respondents namely, HPGCL, PSPCL and the Discoms of Rajasthan prayed for grant of four weeks time to file reply in the matter.

3. The learned counsel for the petitioner submitted that the Commission may grant time to file rejoinder after receipt of replies from the respondents. He accordingly prayed that the petition may be listed for hearing after completion of pleadings by the parties in the matter.

4. Considering the submissions of the learned counsels for the parties and keeping in view that the report of CEA on the information sought for by the Commission vide ROP dated 25.11.2014 will take some more time, the hearing of the petition was adjourned.

5. CEA is requested to submit the information as sought for by the Commission vide ROP dated 25.11.2014, on or before 10.2.2015.

6. The information submitted by the petitioner vide affidavit dated 24.12.2014 as regards the reconciliation statement on the capital cost (Form-9E), the reconciliation statement of un-discharged liabilities (Annexure-P3), details of liabilities discharged (Annexure-P4) and the statement providing party-wise, asset-wise details of un-discharged liabilities etc (Annexure-P5) shall be duly certified by Auditor and submitted on or before 16.2.2015.

7. The respondents are directed to file their replies by 16.2.2015 with advance copy to the petitioner, who shall file its rejoinder on or before 25.2.2015.

8. Matter shall be listed for final hearing on 10.3.2015. Meanwhile, the parties are directed to complete the pleadings in the matter prior to the date of hearing.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)